

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2213

ANSWERED ON:21.07.2009

CORRUPTION IN FCI

Jaiswal Shri Gorakh Prasad ;Scindia Smt. Yashodhara Raje

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether cases of corruption have been reported in the FCI;
- (b) if so, the details of the number of incidents of corruption/inefficiency reported in the FCI during each of the last three years and the current year;
- (c) whether responsibility of erring officials has been fixed in this regard;
- (d) if so, the details thereof;
- (e) whether FCI is discharging its duties and obligations cast on it, efficiently;
- (f) whether the Government is satisfied with the efficiency level of FCI; and
- (g) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a)&(b): Yes, Madam. The details are given at Annexure-I.

(c)&(d): Yes, Madam. The details are given at Annexure-II.

(e): Yes, Madam. Proper surveillance on officers of doubtful integrity and officers who are placed on the agreed list is maintained. In 2009, fifty officials have been placed under suspension. The details of action taken since 2006 are given at Annexure-III.

(f)&(g): Yes, Madam. The Food Corporation of India was established under the Food Corporations Act, 1964 with the objective to undertake the purchase, storage, movement, transportation, distribution and sale of foodgrains and other food stuffs to ensure food security of the country. The FCI is a non-profit making organization and is discharging its duties efficiently.